

O.A. No. 134 of 2009Order dated: 08.04.2009

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Mr. N.R.Routray, Ld. Counsel appearing for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Respondents.

2. M.A. 175/09 filed for joint prosecution of the case is allowed. M.A. is accordingly disposed of.

3. Mr. Routray, Ld. Counsel for the applicant contends that after the son of the applicant became major, he is entitled to be considered for compassionate appointment as per the rules and procedure of the Railways. He further submits that the cases of similarly situated persons have already been considered and they have been given employment on compassionate ground. So, he has submitted a representation to Respondent No.2 vide Annexure-A/10 dated 12.08.2008. He further says that it is not correct that applicant No.1 was offered appointment in Group-D post as mentioned in Annexure-A/9.

4. In view of the above, Ld. Counsel for the applicant submits that the applicant will be satisfied if direction is issued to Respondent No.2 to consider the pending representation at Annexure-A/10 within a reasonable time. Accordingly, it is ordered that the Respondent No.2 shall consider the various grounds mentioned in the representation and shall take appropriate decision within a period of three months from the date of receipt of a copy of this order.

5. With the above direction, the O.A. is accordingly disposed of at the stage of admission itself.
6. Send copies of this order to the Respondents, along with a copy of this O.A. to Respondent No.2.

MEMBER (A)